

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 168 of 2014 & IA No. 280 of 2014
Appeal No. 214 of 2014 & IA No. 334 of 2014**

Dated: 3rd February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

APPEAL NO. 168 OF 2014 & IA NO. 280 OF 2014

In the matter of:

PTC India Ltd.Appellant(s)
Versus
Uttrakhand Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

Mr. Anand K. Ganesan for R-4

Mr. Ankur Gupta for R.2

APPEAL NO. 214 OF 2014 & IA NO. 334 OF 2014

In the matter of:

PTC India Ltd. Appellant(s)
Versus
Punjab Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : -
Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R.4

Mr. Ankur Gupta for R.2

ORDER

It is represented that there is some bereavement in the family of Mr. Tarun Johri, learned counsel for Respondent No.2.

Hence, by consent of the parties the matter is adjourned to **09.03.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson